

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 144/MP/2018**

Subject : Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2014-15 in respect of Rangit Power Station.

**Petition No. 221/MP/2018**

Subject : Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2014-15 in respect of Rangit Power Station.

**Petition No. 222/MP/2018**

Subject : Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2016-17.

**Petition No. 223/MP/2018**

Subject : Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of energy charges in case of shortfall in generation due to reasons beyond control of Teesta Low Dam-III Power Station in FY 2014-15.

**Petition No. 316/MP/2018**

Subject : Petition under Regulation 31(6) and Regulation-54&55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-IV Power Station and recovery of shortfall in capacity charge under Regulations 54 and 55 due to agitation by GJMM in FY 2017-18.

Petitioner : NHPC Limited

Respondents : West Bengal State Electricity Distribution Company Ltd & Others

Date of Hearing : 2.5.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Prashant Kaul, NHPC  
Shri A.K. Pandey, NHPC  
Shri V.N. Tripathi, NHPC  
Shri Jitender Kumar, NHPC  
Shri Piyush Kumar, NHPC  
Ms. Seema Mishra, NHPC  
Shri Dhanush C.K, NHPC  
Shri M.G. Ramachandran, Senior Advocate, WBSEDCL  
Ms. Tanya Sareen, Advocate, WBSEDCL  
Ms. Anushree Bardhan, Advocate, WBSEDCL

### **Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for recovery of shortfall in energy charges and capacity charge with respect to the Petitioner's generating station. The representative of the Petitioner submitted that the pleadings in the Petitions have been completed and requested to allow the Petitioner's claim as prayed.

2. Learned senior counsel for the Respondent, West Bengal State Electricity Distribution Company Ltd. (WBSEDCL) argued at length and submitted that the Petitioner is required to furnish the information as mentioned by the WBSEDCL in its replies. In response, the representative of the Petitioner submitted that requisite information available with the Petitioner has already been submitted.

3. After hearing the representative of the Petitioner and learned senior counsel for WBSEDCL, the Commission directed the Petitioner to file the following information in Petition Nos. 221/MP/2018, 222/MP/2018 and 223/MP/2018 on or before 24.5.2019 with an advance copy to the Respondents:

- (i) Documents to validate the energy loss due to national highway road repair work; and
- (ii) Documents to validate the energy loss due to transmission constraints.

4. Subject to the above, the Commission reserved order in the Petitions.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Law)**